

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

O.A. No.301/86

K Narayanan

: Applicant

Vs

1 The Asstt. Engineer, P&T
Electrical Sub Division
Calicut

2 Union of India rep.
by the Secretary,
Ministry of Post & Telegraph Deptt.
New Delhi

: Respondents

PV Mohanan

: Counsel for Applicant

Mr K Narayananakurup, ACGSC

: Counsel for Respondents

CORAM

Hon'ble Shri C Venkataraman, Administrative Member
and

Hon'ble Shri G Sreedharan Nair, Judicial Member

(Order pronounced by Hon'ble Shri G Sreedharan Nair,
Judicial Member)

O R D E R

The relief claimed in this application by a Casual Pump Operator-cum-Electrician working under the respondents is to restrain the first respondent from terminating his services and to direct them to regularise his service. Admittedly, the applicant was appointed only on a purely temporary basis and on daily wages. It is stated in the reply filed by the respondents that the services of the applicant were terminated after completion of the period for which he was appointed, ~~and~~ the date of termination was 24.3.1986. Since the application has been filed only on 1.4.86, the prayer

for restraining the respondents from terminating the services of the applicant cannot be entertained at all. The prayer for regularisation of his service is also negative on the same ground.

2 The application is dismissed.

~~Ersoy~~
~~Uday~~

~~Chukkuham~~

(G Sreedharan Nair)
Judicial Member
6.4.88

(C Venkataraman)
Administrative Member
6.4.88

Index: Yes/No